IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 124
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	....	Applicant/petitioner
Vs.		
Era Infra Engineering Ltd.	....	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 16.10.2018

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Dr. Deepti Mukesh,
Hon'ble Member (J)

PRESENTS:

For the Petitioner	:	-
For the RP	:	Mr. Ronak Singh, Ms. Ashly Cherian & Ms. Vrinda Sagar, Advs.
For the Respondent	:	Mr. Krishnendu Datta & Mr Padmaja Kaul, Advs. for ICICI Bank

ORDER

CA-997(PB)/2018

Ld. Counsel for the RP seeks and is granted ten days time to file reply with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 16.11.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

16.10.2018
Ritu Sharma